

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.213 – IA 338 of 2021
Item No.214 – IA 753 of 2021
In
CP(IB) 271 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Acrow Construction Pvt Ltd & Ors
V/s
K G Corporation Ltd

.....Applicant

.....Respondent

Order delivered on 29/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. G Aniruth Purusothaman, Adv.
For the Respondent : Mr. Abhishek Anand, Adv. a.w Mr. Saumitra Chaturvedi,
Adv. for R-21, Mr. Yuvraj Thakore, Adv. R-3,4,5,9, 15 & 17
Mr. Kirshnendu Datta, Sr. Adv.

ORDER

IA 338 of 2021

Application is filed by Resolution Professional for approval of Resolution plan. In view of the latest judgement passed by the Hon'ble Supreme Court in the matter of State Tax Officer (1) Vs. Rainbow Papers Ltd. in Civil Appeal No.1661 of 2020 and Civil Appeal No.2568 of 2020 on 06.09.2022, Learned Counsel for Resolution Professional and Learned Counsel for Successful Resolution Applicant are directed to check whether the application is in compliance of the directions / observations in the said judgement.

List on 15.11.2022

IA 753 of 2021

Learned Counsel for the applicant seeks and is granted two weeks' time to file rejoinder.

List on 15.11.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**